



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

वीरवार, 25 सितम्बर, 2025 / 03 आश्विन, 1947

हिमाचल प्रदेश सरकार

PANCHAYATI RAJ DEPARTMENT

NOTIFICATION

Shimla-171 001, the 18th September, 2025

No. PCH-HA (1)4/2024-29688-33636.—Whereas, the draft Model bye-laws to prescribe provisions to regulate the activities of the rural street vendor and local markets in the rural areas of

Himachal Pradesh, enabling the Gram Panchayat to perform the functions entrusted to it under entry (18) of Schedule-I of Section 11(1) of the Himachal Pradesh Panchayati Raj Act, 1994 were notified *vide* this department notification of even number dated 01-08-2025 and published in Rajpatra (e-Gazette) of Himachal Pradesh on dated 04-08-2025 for inviting objections and suggestions from general public under the provision of Section 188 of the Himachal Pradesh Panchayati Raj Act, 1994 (Act No. 4 of 1994);

And whereas, no objection /suggestion has been received in this behalf during the stipulated period;

Now, therefore, in exercise of the powers conferred by Section 188 of the Himachal Pradesh Panchayati Raj Act, 1994 (Act No. 4 of 1994), the Governor of Himachal Pradesh is pleased to make the following Model bye-laws to prescribe provisions to regulate the activities of the rural street vendor and local markets in the rural areas of Himachal Pradesh, enabling the Gram Panchayat to perform the functions entrusted to it under entry (18) of Schedule –I of Section 11(1) of the Himachal Pradesh Panchayati Raj Act, 1994 namely:—

CHAPTER I : PRELIMINARY

1. Short title and extent.—(1) These bye-laws may be called the Himachal Pradesh Rural Street Vendors Model bye-laws, 2025.—

- (a) It shall extend to the entire rural area within the administrative boundaries of the Gram Panchayats in Himachal Pradesh.
- (b) It shall come into force from the date of its adoption and publication by the Gram Panchayat.

2. Definitions.—In these Model bye-laws, unless the context otherwise requires,—

- (a) “appropriate Government” means the Government of Himachal Pradesh.
- (b) “mobile vendor” means the street vendor who carries out the vending activities, in designated area, by moving from one place to another place, vending the goods and services and this includes, the vendors carrying out their vending activities through mobile vehicles, mechanical and non-mechanical means of transport;
- (c) “rural street vendor” means the vendor who carries out vending activities, in rural area of Himachal Pradesh and it includes “Mobile Vendor”, “Stationary Vendor” and “Street Vendor”;
- (d) “natural market” means a market where sellers and buyers have traditionally congregated for the sale and purchase of products or services and which has been notified by the Gram Panchayat as such;
- (e) “stationary vendor” means the street vendor who carries out vending activities on regular basis, at a specific location *from a temporary built up structure*. It includes the license holder, parents, spouse and children of the license holder who are above the age of 18 years or such age as may be prescribed by the appropriate Government; and
- (f) “vending zone” means an area or a place or a location designated as such by the Gram Panchayat, for the specific use by street vendors for street vending and shall include

any area in public park, waiting area for public or any such place, considered suitable for vending activities and providing services to the general public.

CHAPTER II : REGULATION OF STREET VENDING

3. The Gram Panchayat, by resolution, passed in its general or special meeting, shall declare such area(s) as vending zone(s), which have reasonably good footfall & wherein, space is also available, in form "A" appended with these Model bye-laws. Vending zone shall not to be allowed on footpath, so as to facilitate free movement of general public. Gram Panchayat shall enclose exact drawing of the vending zone with the declaration and provide the space of minimum of 4x4 ft dimensions for each rural street vendor in the vending zone.

4. The Gram Panchayat, by resolution, passed in its general or special meeting, shall declare "natural market(s)" specifying the marketplace(s), where sellers and buyers have traditionally congregated for the sale and purchase of products or services. These natural markets shall also be considered for declaring as vending zones by the Gram Panchayat.

5. Every person, who has completed the age of eighteen years or such age as may be prescribed by the appropriate Government, and wishes to carrying out rural vending activities, in the rural area shall apply, for license, to the concerned Gram Panchayat, on the form "B", appended to these Model bye-laws and shall also deposit one time license/registration fee, at such rate as may be fixed by the Director (Rural Dev. and Panchayati Raj) from time to time. The preference shall be given to the bonafide resident of Himachal Pradesh, while issuing the license. The Gram Panchayat shall record the details in the register of rural vendors to be maintained by the Gram Panchayat in form "C".

6. (1) On receipt of the application, the Gram Panchayat shall forward the application for police verification and upon receipt of police verification report, consider the application and take appropriate decision thereon. Every rural street vendor, as decided by Gram Panchayat, shall be issued a vending license, in form "D" appended to these Model bye-laws, for Stationary and Mobile Vendor, as the case may be, by Gram Panchayat, subject to such terms and conditions, specified in the said license. It shall be mandatory for the rural street vendor to keep this license, in his/her possession, while carrying out the vending activities and he shall be liable to produce the same to the general public, authorities of the State Government and the Gram Panchayats as and when so required.

(2) In case, a person requires rural street vendor license in respect of more than one Gram Panchayat, he shall apply to the Block Development Officer in Form "B-I", who shall, after police verification and receipt of requisite fees, grant license in Form "D-I".

7. (1) The vending license shall be issued under any of the following categories, namely: —

- (a) a stationary vendor; or
- (b) a mobile vendor;

(2) The vending license, issued for the categories specified in clause (1) shall specify the vending zone (s), where the street vendor shall carry on his vending activities, the days and timings for carrying out such vending activities and the conditions and restrictions, subject to which he/she shall carry on such vending activities. The license for vending eatables will be issued, on the production of Food Safety and Standard Authority of India (FSSAI) license.

8. The number of licenses shall be restricted to a maximum number arrived at by calculating the 2.5% of the population of concerned Gram Panchayat. For issuing vending license to a rural street vendor, preference will be given to those persons who are bonafide residents of Himachal Pradesh and the persons, who are already carrying out the vending activities in the Gram Panchayat area.

9. Every rural vendor, who has been issued the vending license, shall *pay such vending fees*, as may be fixed by Director, *Rural Dev. & Panchayati Raj*, from time to time.

10. (1) Every vending license shall be valid for the period of one year, from the date of issue.

(2) Every vending license, after its expiry, can be renewed after one year, on payment of such fees, as may be decided by Director, *Rural Dev. & Panchayati Raj* from time to time. Renewal shall be done by the Panchayat Secretary, without taking fresh approval from Gram Panchayat, unless any wrongful activity on the part of such license holder has come into his notice. In the latter case, the matter will be submitted for the decision of the Gram Panchayat.

11. Where a rural street vendor, who has been issued a vending license under these Model bye-laws, commits breach of any of the conditions thereof or where the Gram Panchayat is satisfied that such vending license has been secured by the rural street vendor, through misrepresentation or fraud, the Gram Panchayat may, cancel the vending license or suspend for such period as it deems fit:

Provided that no such cancellation or suspension shall be made by the Gram Panchayat, unless an opportunity of hearing has been provided to the street vendor.

12. (1) If the rural vendor fails to vacate the place specified in the vending license, after the lapse of the period specified the vending license and the Gram Panchayat deems it necessary, it may seize the goods of such rural street vendor:

Provided that where any such seizure is carried out, a list of goods, so seized, shall be prepared, as specified in the scheme, and a copy thereof, duly signed by the person authorized to seize the goods, shall be issued to the rural street vendor concerned.

(2) The street vendor, owning the goods which have been seized under sub-section (1) may, reclaim his goods, in such manner, and after paying such penalty, as may be specified by the Director, Rural Development & Panchayati Raj:

Provided that in case of non-perishable goods, the Gram Panchayat shall release the goods, within two working days of the claim being made by the rural street vendor, and in case of perishable goods, the Gram Panchayat shall release the goods on the same day on which claim has been made by the street vendor.

CHAPTER III : DISPUTE REDRESSAL MECHANISM

13. Every rural street vendor, who has a grievance or dispute, may make an application in writing to the Sub-Divisional Officer (Civil) concerned. The application shall be on plain paper and shall have the description of the matter of the grievance or dispute and shall contain the signatures or thumb impression of the applicant. On receipt of grievance or dispute, the Sub-Divisional Officer (Civil) shall, after verification and enquiry as may be deemed necessary, take steps for expeditious redressal of such grievance or resolution of such dispute, within 15 days of the receipt of the application for redressal or resolution of grievance or dispute.

14. In case the government departments, institutions, have any dispute or objections to the actions or the orders of the Gram Panchayat under these Model bye-laws, they may raise the objection/dispute to the Sub-Divisional Officer (Civil) of the area concerned who shall decide the matter expeditiously.

CHAPTER IV : PENALTY

15. If any Rural Street vendor;

- (a) indulges in vending activities without the vending license;
- (b) contravenes the terms of vending license; or
- (c) contravenes any other terms and conditions specified for the purpose of regulating rural street vending under these Model bye-laws, he shall be liable to be imposed a penalty by the Gram Panchayat which may extend to one thousand rupees, and if the breach is a continuing breach, with further penalty, which may extend to ten rupees for every day after the first day, during which the breach continues:

Provided that recurring penalty shall not exceed the sum of five thousand rupees. The penalty, if not paid, shall be recovered as arrears of land revenue.

CHAPTER V : MONITORING

16. The Block Development Officer of the area concerned, shall be responsible for the implementation of these Model bye-laws, in his jurisdiction and shall also keep up to date record having the Gram Panchayat wise details of the number of rural vendors in his jurisdiction. He shall review the compliance of these Model bye-laws, with the Gram Panchayats regularly. Deputy Commissioner at District level shall also review the compliance of these Model bye-laws from time to time.

CHAPTER VI : POWERS TO REMOVE DIFFICULTIES

17. If any difficulty arises in the interpretation or implementation of these Model bye-laws, the matter may be referred to the State Government for clarification/guidance, who shall be competent to remove such difficulty or issue necessary clarifications/guidelines.

By order,

Sd/-

Secretary (Panchayati Raj).

FORM "A"

Office of the Gram Panchayat

Development Block.....District.....Himachal Pradesh

Declaration of vending zones

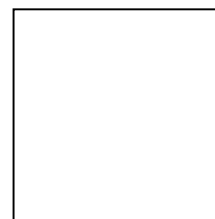
In accordance with the provisions of bye-laws of the Himachal Pradesh Rural Street Vendors Model bye-laws, 2025, and the resolution number, passed in the meeting of Gram Panchayat held on....., the following vending zones are hereby declared:—

Total number of vending zones:

Sl. No. of the vending zone	Name of the vending zone	Location of the vending zone (indicating natural boundaries as roads, paths, lanes, streets, rivers, streams, canals, drains, forest area, house No., ridges or such other landmarks which shall easily be distinguished)	Approximate area of the vending zone	Total No. of vendors	Approximate average area of each vend

Secretary,

Gram Panchayat.....

FORM “B”**Application for Rural Street Vendor License**

Suffix your photograph here

To

The Pradhan,
Gram Panchayat,
Development Block....., District....., Himachal Pradesh.

Subject: Request for Rural Street Vendor License.

Madam/Sir,

I wish to obtain a Rural Street vendor license for carrying out activities in your gram Panchayat. My personal details/ other information are as follows:—

1. Name of the applicant :
2. Father/Husband name :

3. Permanent address:
4. Address for correspondence, if any :
5. Mobile number :
6. Age on the date of application :
7. Aadhar number and Voter ID Card No. (self-attested copy to be enclosed):
8. Copy of Bonafide resident proof attached: Yes/No

Type of street vendor: (please tick the relevant option)

- Stationary
- Mobile

Type of goods /services to be sold/ provided:

Detail of the family members who may carry out the activities in the absence of the applicant (in case of stationary street vendor) :

Sl. No.	Name	Age	Relation with the applicant
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9. SL. No. of the vending zone and name thereof:

10. In case of the Mobile Vendor, tentative duration of the stay in Gram Panchayat Area for vending activities:

Start (Date):

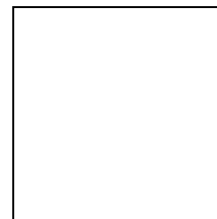
Ending (Date):

Date of application:

I hereby submit the application and request you to grant me the rural vending license.

Two copies of passport size photographs are attached.

Signature /thumb impression of the applicant.

FORM "B-1"**Application for Rural Street Vendor License (Mobile)
for Multiple Gram Panchayats***Suffix your photograph here*

To

The Block Development Officer,
Development Block,
District....., Himachal Pradesh.

Subject: Request for Rural Street Vendor License.

Madam/Sir,

I wish to obtain a Rural Street vendor license for carrying out activities in the following Gram Panchayats of Development Block..... My personal details/ other information are as follows:

1. Name of the applicant :
2. Father/Husband name :
3. Permanent address:
4. Address for correspondence, if any:
5. Mobile number:
6. Age on the date of application :
7. Aadhar number and Voter ID Card No. (self-attested copy to be enclosed):
8. Copy of bonafide resident proof attached: Yes/No

9. Name of the Gram Panchayats : 1.
2.
3.
4.

Type of street vendor: (please tick the relevant option)

- Mobile / Multi Panchayat

Type of goods /services to be sold/ provided:

Detail of the family members who may carry out the activities in the absence of the applicant (in case of stationary street vendor) :

Sl. No.	Name	Age	Relation with the applicant
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10. Sl. No. of the vending zone and name thereof:

11. In case of the Mobile Vendor, tentative duration of the stay in Gram Panchayat Area for vending activities:

Start (Date):

Ending (Date):

Date of application:

I hereby submit the application and request you to grant me the rural vending license.

Two copies of passport size photographs are attached.

Signature /thumb impression of the applicant.

Form "C"**Form of register of Rural Street Vendors**

Sl. No.	Name	Father/ Husband of the appli- cant	Permanent address	Mobile number	Age	Aadhar number	Date of Applica- tion	Date of consider- ation	Details of goods and services to be provided/ sold
1	2	3	4	5	6	7	8	9	10
Whether License issued or not	If not issued reasons there- fore	Date of Issue of license	Valid from	Valid up to	Regist- ration fee/ License fee (one time)	Vending Fee per month/ Annual	Date of renewal, if any renewed up to	Annual renewal fee	Remarks, if any
11	12	13	14	15	16	17	18	19	20

Space for
affixing
Photograph

Signature.

Form "D"**Rural Street Vending License for (Stationary/ Mobile) Vendors**

License No. (e.g. 001/ 2024):

Detail of the license: Sl. No. of the vending zone / name of vending zone/ description/vend No. (e.g. 2/Jubbar/ below kali mata mandi shali/4) (Applicable for Stationary Vendor).

Area of operation: (e.g. Whole of the Gram Panchayat or ward No. 4 only) (Applicable for Mobile Vendor).

Rural Street Vending License for Stationery/Mobile Vendor is hereby issued as per the following details :

1. Name of the license holder :
2. Father/Husband name :
3. Permanent address :

-
4. Address for correspondence, if any :
 5. Mobile number :
 6. Age on the date of application :
 7. Aadhar number :
 8. Type of goods /services to be sold/provided :
 9. Sl. No. of the vend : (Applicable for Stationary Vendor)
 10. Area (in sq. mtr.) of vend : (Applicable for Stationary Vendor)

Date of Issue.....

Validity Up to.....

Signatures of Pradhan and Secretary with Seal.

Form “D-1”

Rural Street Vending License for (Mobile) vendors

License No. (e.g. 001/ 2024) :

Detail of the license :

Area of operation : [e.g. Whole of the Gram Panchayat(s)]

Rural Street Vending License for Stationery/Mobile Vendor is hereby issued as per the following details :

1. Name of the license holder :
2. Father/Husband name :
3. Permanent address :
4. Address for correspondence if any :
5. Mobile number :
6. Age on the date of application :
7. Aadhar number :

8. Type of goods /services to be sold/provided :

9. Name of the Gram Panchayats: 1.
2.
3.
4.

Date of Issue.....

Validity Up to.....

Signatures of Block Development Officer with Seal.

Renewal of license

Renewal date:

Validity up to:

Signatures of Pradhan and Secretary with Seal.

Terms & Conditions:

1. The Licensee shall comply with all the Model bye-laws and regulations of the Gram Panchayat.
2. The Licensee shall maintain cleanliness and hygiene at the vending location.
3. The Licensee shall not obstruct the movement of Pedestrians and vehicles.
4. The Licensee shall pay the license fees and renew the license as required.

**Office of the Naib Tehsildar-cum-Executive Magistrate Sub-Tehsil Bharari,
Bilaspur (H.P.)**

District

Piar Singh s/o Sh. Sunder Singh, r/o Village Balota, P.O. Taroun, Sub-Tehsil Bharari,
District Bilaspur, Himachal Pradesh. . . *Applicant.*

Versus

General Public

An application has been received from Sh. Piar Singh s/o Sh. Sunder Singh, r/o Village Balota, P.O. Taroun, Sub-Tehsil Bharari, District Bilaspur, Himachal Pradesh as his daughter correct name is Smt. Sneha Kumari and her correct date of birth is 24-08-1996 but her name and date of birth incorrectly recorded in army record as Dimple Kondal and date of birth is 26-08-1996.

Upon carefully scrutiny of the application, school certificate and all supporting documents submitted by the concerned applicant, it has been found that Sneha Kumari is daughter of Piar Singh and her correct date of birth is 24-08-1996 as per all authentic attached age proof certificates.

Therefore, through this proclamation the general public is hereby informed that any person having any objection for name and date of birth of above named, may submit his objection in writing within 30 days from the date of publication of this notice in official Gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

This order is issued under my hand and seal, today the 19th day of September, 2025.

Seal.

Sd/-
Assistant Collector, 2nd Grade,
Sub-Tehsil Bharari, District Bilaspur (H.P.).

In the Court of Sub-Divisional Magistrate, Chamba, District Chamba (H. P.)

Ajay Kumar s/o Sh. Vikram Jeet, r/o Mohalla Tikkrū, P.O. Hardaspura, Tehsil & District Chamba (H. P.)

and

Ritu d/o Sh. Bhano, r/o Village Seri, P.O. Uteep, Tehsil & District Chamba (H. P.).

Versus

General Public

Subject.— Registration of Marriage under Section 8(4) of the H.P. Registration of Marriage Act, 1996 (Act No. 21 of 1997).

Whereas, the above named applicants have made an application before me under section 8(4) of H.P. Registration of Marriage Act, 1996 alongwith relevant records and affidavits stating therein that they have solemnized their marriage on 29-01-2024 at their place of residence with prevailing rites and customs but due to some un-avoidable circumstances it could not be entered in the records of Municipal Council Chamba, Distt. Chamba, H.P. well in time.

And whereas, they have also stated that they were not aware of the laws for the registration of marriage with the Registrar of Marriage and now, therefore, necessary orders for the registration of their marriage be passed, so that their marriage could be registered by the concerned authority.

Now, therefore, objections are invited from the general public that if, anyone has nay objection regarding the registration of marriage of above named applicants, they should appear before the undersigned in my court on or before 13-10-2025 at 2.00 P.M. either personally or through their authorized agent/pleader.

In the event of their failure to do so, orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 12th day of September, 2025.

Seal.

Sd/-
(PRIYANSHU KHATI, IAS),
Sub-Divisional Magistrate,
Chamba, District Chamba (H.P.).

**Executive Magistrate/Naib Tehsildar, Tehsil Bhoranj,
District Hamirpur (H.P.)**

Ms. Anjna Kumari d/o Sh. Sarwan Ram r/o Village Dhasmal, P.O. Ladraur, Tehsil Bhoranj,
District Hamirpur (H.P.) .. Applicant.

Versus

General Public

.. Respondent.

Subject.—Application u/s 13(3) of Birth and Death Registration Act, 1969.

As per Office Letter Number HFW-HMR (ST B & D) Del.—2024/2-8494 dated 09-04-2025 of District Registrar Birth & Death Hamirpur, the application of Ms. Anjna Kumari d/o Sh. Sarwan Ram r/o Village Dhasmal, P.O. Ladraur, Tehsil Bhoranj, District Hamirpur (H.P.) was received in the office alongwith the relevant records and affidavit. In which it is mentioned that she was born on 15-06-1975 however, the registration of the said birth could not be registered in the records of Gram Panchayat Bhounkhar. The applicant now wants to get the above mentioned date of birth registered in Gram Panchayat Bhounkhar.

Therefore, through this notice the general public is intimated that if anyone has any objection regarding registration of the date of birth of Ms. Anjna Kumari d/o Sh. Sarwan Ram r/o Village Dhasmal, P.O. Ladraur, Tehsil Bhoranj, District Hamirpur (H.P.) as 15-06-1975 in the records of Gram Panchayat Bhounkhar he/she can present his/her objection by appearing in this court. In case of non-appearance, unilateral action will be implemented and further action will be taken.

Issued today dated 15-09-2025 under my hand and seal of the court.

Seal.

Sd/-
Executive Magistrate,
Bhoranj, District Hamirpur (H.P.).

**In the Court of Sh. Vikas Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H. P.)**

In the matter of:

1. Anut Kumar aged 21 years s/o Sh. Gurnam Singh, r/o Village & P.O. Chabutra, Tehsil Sujanpur, District Hamirpur (H.P.).

2. Prem Sheela aged 21 years d/o Sh. Mangal Singh, r/o House No. 8, Housing Board Colony Hamirpur, Tehsil & District Hamirpur (H.P.) .. Applicants.

Versus

The General Public

.. Respondent.

Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Anut Kumar aged 21 years s/o Sh. Gurnam Singh, r/o Village & P.O. Chabutra, Tehsil Sujanpur, District Hamirpur (H.P.). and Prem Sheela aged 21 years d/o Sh. Mangal Singh, r/o House No. 8, Housing Board Colony Hamirpur, Tehsil & District Hamirpur (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 21-07-2025 at Santoshi Mata Mandir, near Petrol Pump Hamirpur, Tehsil & Distt. Hamirpur as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 16-10-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 10-09-2025 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.).*

**In the Court of Dr. Shashank Gupta, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Theog, District Shimla, H. P.**

In the matter of :

1. Sh. Manjeet s/o Sh. Brij Lal, r/o Village Gadla, P.O. Dharampur, Tehsil Theog, District Shimla, Himachal Pradesh.

2. Smt. Masfika Begum d/o Sh. MD Abdul Kasim Ali, r/o P-Sector, Near Gandhi Market, P-Sector Itanagar, District Papum Pare, Arunachal Pradesh. . . Applicants.

Versus

General Public

.. Respondents.

Proclamation for the registration of marriage under section 15 of the Special Marriage Act, 1954.

Sh. Manjeet s/o Sh. Brij Lal, r/o Village Gadla, P.O. Dharampur, Tehsil Theog, District Shimla, Himachal Pradesh. and Smt. Masfika Begum d/o Sh. MD Abdul Kasim Ali, r/o P-Sector, Near Gandhi Market, P-Sector Itanagar, District Papum Pare, Arunachal Pradesh have filed an application alongwith affidavits before the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 12-06-2025 and they are living as husband and wife since then, hence their marriage is to be registered under Special Marriage Act, 1954 under section 15.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court within 30 days from the date of publication of this notice, after that no objection will be entertained and marriage will be registered accordingly.

Given under my hand and seal of the court on this 10-09-2025.

Seal.

Sd/-
(DR. SHASHANK GUPTA, HPAS),
Marriage Officer-cum-Sub-Divisional Magistrate,
Theog, District Shimla, H. P.

In the Court of Executive Magistrate, Chopal, District Shimla (H. P.)

Smt. Satya d/o Sh. Relu Ram w/o Laiq Ram, r/o Village Titahar, P.O. Nakorapul, Tehsil Chopal, District Shimla (H.P.)

Versus

General Public Tehsil Chopal

Application under section 13 (3) of Birth and Death Registration Act, 1969.

Whereas, Smt. Satya d/o Sh. Relu Ram w/o Laiq Ram, r/o Village Titahar, P.O. Nakorapul, Tehsil Chopal, District Shimla (H.P.) has preferred an application to the undersigned for registration of name of herself namely Smt. Satya whose date of birth is (01-07-1966) in the Gram Panchayat Khaddar, Tehsil Chopal, District Shimla (H.P.).

Therefore by this proclamation, the General Public is hereby informed that any person having any objection for entry as to date of birth mentioned above, may submit his/her objection in writing in this court on or before 18-10-2025 failing which no objection will be entertained after expiry of date and will be decided accordingly.

Given under my hand and seal of the court of this 18-10-2025.

Seal.

Sd/-
Executive Magistrate,
Chopal, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Pachhad, District Sirmaur (H.P.)

In the matter of :

Sh. Rajat Sharma s/o Sh. Naresh Dutt, r/o Village Sarahan Kalan (Near bye Pass), Tehsil Pachhad, District Sirmaur, Himachal Pradesh. . . *Applicant.*

Versus

General Public

. . *Respondent.*

Whereas, Sh. Rajat Sharma s/o Sh. Naresh Dutt, r/o Village Sarahan Kalan (Near bye Pass), Tehsil Pachhad, District Sirmaur, Himachal Pradesh, filled an application in this office to change his son's name to Avyaan Sharma instead of Avyukt Sharma which is mentioned in Aadhar Card, Date of Birth of his child as per Birth Certificate dated 18-01-2025.

Notices are hereby given to general public to this effect if anyone has got any objection regarding name change of Sh. Rajat Sharma's son from Avyukt Sharma to Avyaan Sharma, they should file their written objections and should appear personally or through their authorized agents before undersigned within a period of thirty days from the date of issue of this notice. After expiry of the said period, no objections will be heard and accepted.

Issued under my hand and seal of this court on this 9th day of September, 2025

Seal.

Sd/-
(DR. PRIYANKA CHANDRA, HPAS),
Sub-Divisional Magistrate,
Pachhad at Saharan,
District Sirmaur (H.P.).

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

NOTICE UNDER SECTION 16 OF SPECIAL MARRIAGE ACT

Whereas, Mr. Ish Kumar son of Mr. Ram Lal, resident of Thodo Ground, Ward No. 7, Kishan Niwas, Rajgarh Road, Solan, Tehsil and District Solan (H.P.) and Mrs. Sunita d/o Late Sh. Salig Ram and wife of Mr. Ish Kumar, permanent resident of Hari Mandir, Near Electricity store, Jubbal, P.O. & Tehsil Jubbal, District Shimla, (H.P.) and presently resident of Thodo Ground, Ward No. 7, Kishan Niwas, Rajgarh Road, Solan, Tehsil and District Solan (H.P.) have filed an application for the registration of their marriage which was solemnized on 25-07-1984 and they have been living as husband and wife ever since then.

And whereas, both applicants have submitted in their application and in their affidavits that Mr. Ish Kumar and Mrs. Sunita were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and General Public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between the above

parties *i.e.* Mr. Ish Kumar and Mrs. Sunita, they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court, post which no objection will be heard or accepted.

Issued under my hand and seal of the court on this 10th day of September, 2025.

Seal.

Sd/-
(Dr. POONAM, HPAS),
*Marriage Officer-cum-
Sub-Divisional Magistrate,
Solan, District Solan (H. P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer, Kasauli,
District Solan, H.P.**

1. Sh. Tarun aged 25 years D.O.B. 06-12-1999, s/o Sh. Mahender Kumar, r/o Village Ittawa, P.O. & Tehsil Kasauli, Distt. Solan, H.P.

2. Ms. Pallavi aged 23 years D.O.B. 28-09-2001 d/o Sh. Rupesh, r/o Village Mubarkpur, S.A.S. Nagar, Mohali, P.b.

Versus

General Public

Notice u/s 15 of the Special Marriage Act, 1954

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Tarun aged 25 years D.O.B. 06-12-1999, s/o Sh. Mahender Kumar, r/o Village Ittawa, P.O. & Tehsil Kasauli, Distt. Solan, H.P. (Bride groom) Ms. Pallavi aged 23 years D.O.B. 28-09-2001 d/o Sh. Rupesh, r/o Village Mubarkpur, S.A.S. Nagar, Mohali, P.b. for the registration of their marriage u/s 15 of The Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 13-06-2025 that their marriage was solemnized on 24-01-2021 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 15-10-2025, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 16-09-2025 under my hand and seal of the court.

Seal.

Sd/-
(MAHENDER PRATAP SINGH, HAS),
*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H. P.).*

In the Court Executive Magistrate, Haroli, Tehsil Haroli, District Una, Himachal Pradesh

Sh. Mangal Singh s/o Sh Siri Ram, r/o V.P.O. Palkwah, Tehsil, Haroli, Distt. Una, H.P. . . Applicants.

Versus

General Public

Sh. Mangal Singh s/o Sh Siri Ram, r/o V.P.O. Palkwah, Tehsil, Haroli, Distt. Una, H.P. has submitted an application to-undersign for the correction of name and date of birth of his son in the Aadhar Card record. He further submitted that correct name of his son is Yashav and date of birth is 04-09-2006 but by mistake name of his son entered as Jashav and date of birth 20-08-2008. That correction of name and date of birth of my son is required to be corrected in the Aadhar Card for this Gazette Notification is required for change of name & date of birth of my son.

Given under my hand and seal of the court on this day of

Seal.

Sd/-

*Executive Magistrate,
Tehsil Haroli, District Una, Himachal Pradesh.*

CHANGE OF NAME

I, Mohit Rana age 23 years s/o Sh. Satish Kumar, r/o Village Bah, P.O. Phakloh, Tehsil Jawalamukhi, District Kangra (H.P.) declare that in my School Records, Matriculation Certificate Roll No. 2300132 Reg No. C117/04353/0074 my father's name is wrongly mentioned as Satish Rana instead of Satish Kumar, whereas my father's correct name as per Parivar Register is Satish Kumar. All concerned please note.

MOHIT RANA
s/o Sh. Satish Kumar,
r/o Village Bah, P.O. Phakloh,
Tehsil Jawalamukhi, District Kangra (H.P.).

CHANGE OF NAME

I, Suman Kumari d/o Sh. Narinder Kumar and Smt. Sudesh Kumari, r/o V.P.O. Basdehra, Sub-Tehsil Mehatpur Basdehra, District Una (H.P.) do hereby declare that in my birth records my name has been wrongly recorded as Beena Devi instead of Suman Kumari. All concerned note.

SUMAN KUMARI
d/o Sh. Narinder Kumar
and Smt. Sudesh Kumari,
r/o V.P.O. Basdehra,
Sub-Tehsil Mehatpur Basdehra, District Una (H.P.).

CHANGE OF NAME

I, Neem Chand s/o Sh. Kaul Ram, r/o Village Bagail, P.O. Khanyol Bagra, G.P. Shahot, Tehsil Karsog, District Mandi (H.P.) declare that my son's name is wrongly recorded as mch (Old Name) in Aadhar Card No.6702 2235 4682, whereas correct name is Kartik Bhandari (New Name). All concerned please may note.

NEEM CHAND
s/o Sh. Kaul Ram,
r/o Village Bagail, P.O. Khanyol Bagra,
G.P. Shahot, Tehsil Karsog, District Mandi (H.P.).

CORRECTION OF NAME

I, Ashok Kumar Kapoor s/o Sh. Ronsha Ram, r/o Village & P.O. Saperu, Tehsil Palampur, District Kangra (H.P.) declare that my name was entered as Ashok Kumar in Aadhar Card. Now I want to correct my name as Ashok Kumar Kapoor. All concerned please note.

ASHOK KUMAR KAPOOR
s/o Sh. Ronsha Ram,
r/o Village & P.O. Saperu,
Tehsil Palampur, District Kangra (H.P.).

CHANGE OF NAME

I, Mangat Ram aged 32 years s/o Sh. Guman Singh, r/o Village Chakla, P.O. & Tehsil Ronhat, District Sirmaur (H.P.) do hereby solemnly affirm and declare that Priti Chauhan is my daughter but in Aadhar Card bearing No. 4966 5985 2702 the spellings of her name is entered as Pirte instead of Priti Chauhan. Now correct name may please be entered in her Aadhar Card as Priti Chauhan.

MANGAT RAM
s/o Sh. Guman Singh,
r/o Village Chakla,
P.O. & Tehsil Ronhat, District Sirmaur (H.P.).

CORRECTION OF NAME

I, Jamna Devi wd/o Sh. service No. 2668339 Ex Sepoy Late Sh. Nand Lal, r/o Village Benla Brahmana, P.O. Chandpur, Tehsil Sadar, District Bilaspur (H.P.) declare that my name in my Aadhar Card, PAN Card have been wrongly entered as Jamuna Devi, whereas my correct name is Jamna Devi as per my husband's army service documents. Concerned note.

JAMNA DEVI
wd/o Late Sh. Nand Lal,
r/o Village Benla Brahmana, P.O. Chandpur,
Tehsil Sadar, District Bilaspur (H.P.).

CORRECTION OF NAME

I, Uma Devi w/o Sh. Daulat Ram, r/o Village Tanaru, P.O. Nagwain, Tehsil Aut, District Mandi (H.P.) declare to correct my name from Oma Devi to Uma Devi in my Aadhar Card.

UMA DEVI
w/o Sh. Daulat Ram,
r/o Village Tanaru, P.O. Nagwain,
Tehsil Aut, District Mandi (H.P.).

CORRECTION OF NAME

I, Manoj Kumari w/o Sh. Shashi Kumar, r/o Village Lalana, P.O. Marhi, Tehsil Sandhole, District Mandi (H.P.) want to correct my son's name as Devyansh Thakur instead of Divyansh in Aadhar record. All concerned please note.

MANOJ KUMARI
w/o Sh. Shashi Kumar,
r/o Village Lalana, P.O. Marhi,
Tehsil Sandhole, District Mandi (H.P.).

CHANGE OF NAME

I, Pawan s/o Sh. Chuhru Ram, r/o Village Nalni, P.O. Maloh, Tehsil Sundernagar, District Mandi (H.P.) declare that I have changed my minor son's name from Saurav to Saurabh.

PAWAN
s/o Sh. Chuhru Ram,
r/o Village Nalni, P.O. Maloh,
Tehsil Sundernagar, District Mandi (H.P.).

CHANGE OF NAME

I, Ram Lal s/o Sh. Luder Mani, r/o Village Chataiugi, P.O. Thalout, Tehsil Aut, District Mandi (H.P.) declare to correct my son's name from Gourab to Gaurav Thakur in his Aadhar Card.

RAM LAL
s/o Sh. Luder Mani,
r/o Village Chataiugi, P.O. Thalout,
Tehsil Aut, District Mandi (H.P.).